NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 144(ND)14 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2016

NAME OF THE COMPANY: M/s. Sh. Surender Singh V/s. M/s. Avani Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
a MR	ARUNSAXEN SIMRAN I NALINI	YOT SINGH ADI		Walini
an Manager	· NOS CHO	VO4 4774	} Respondent B	: Syan Doubt

ORDER

The objections to the valuation have been filed by the ld. Counsel for the petitioner. However, there is no documentary evidence to corroborate his submissions. He is therefore directed to place on record the documents to substantiate how the valuation of the assets (land in this case) has not been done properly. With respect to the audit report, the petitioner has refused to sign and verify—the same on various grounds. He has not allowed the board meeting to convene for approval of the balance sheet/audit report.

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Contd/-....

To come up for further consideration on 02.09.2016.

(Ina Malhotra)

Mamber Iudicial

(R.Varadharajan) Member Judicial